

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2627
ANSWERED ON:09.12.2011
PROTECTION OF CHILDREN
Jeyadural Shri S. R.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to enact a legislation protection of children from sexual offences legislation;
- (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken by the Government to tackle this problem in the absence of proper legislation?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): Yes Madam. The Government proposes to enact a special law for protection of children from sexual offences.

The Protection of Children from Sexual Offences Bill, 2011 was introduced in the Rajya Sabha on 23rd March, 2011.

For the first time, a special law has been proposed to address the issue of sexual offences against children. The Bill defines offences, namely, penetrative sexual assault, aggravated penetrative sexual assault, sexual assault, aggravated sexual assault, sexual harassment and use of child for pornography. For speedy trial, the State Governments have been mandated to designate a Court of Session in each district, to be a Special Court to try offences under the Bill. It is expected that enactment of this Bill will contribute to the safety and security of children and the stringent punishment proposed under the Bill will act as a deterrent for offenders.